

Wednesday, July 24, 1867

**COUNCIL OF GOVERNOR GENERAL
OF
INDIA**

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Abstract of the Proceedings of the Council of the Governor General of India, assembled for the purpose of making Laws and Regulations under the provisions of the Act of Parliament 24 & 25 Vic., cap. 67.

The Council met at Simla on Wednesday, the 24th July 1867.

P R E S E N T:

His Excellency the Viceroy and Governor General of India, *presiding*.

His Excellency the Commander-in-Chief, G. C. S. I., K. C. B.

The Hon'ble H. Sumner Maine.

The Hon'ble G. Noble Taylor.

The Right Hon'ble W. N. Massey.

The Hon'ble Major General Sir H. M. Durand, C. B., K. C. S. I.

The Hon'ble Sir George Yule, C. B., K. C. S. I.

The Hon'ble John Strachey.

MADRAS SALT BILL.

The Hon'ble MR. MAINE presented the Report of the Select Committee on the Bill to repeal Act No. XIX of 1866 in the places to which the Madras Salt Excise Act, 1867, may be made applicable.

FINANCIAL AND JUDICIAL COMMISSIONERS' (OUDH) BILL.

The Hon'ble MR. STRACHEY, in moving for leave to introduce a Bill to enable appeals to be transferred from the Court of the Financial Commissioner of Oudh to the Court of the Judicial Commissioner of that Province and for other purposes, said that the object of the measure might be stated in a few words. The Court of the Financial Commissioner in Oudh was the final Court of appeal in suits involving rights to land. In consequence of the progress of the settlement of land-revenue, this Court was sometimes overwhelmed with appellate business, which might be transferred to the Court of the Judicial Commissioner, who was well fitted to dispose of such appeals, and whose proper work was comparatively light. He (MR. STRACHEY) proposed also to take this opportunity of giving to the Financial and Judicial Commissioners power to sit together for the hearing of cases of special difficulty and importance whether in the revenue, civil or criminal departments. In case of difference of opinion, the Bill provided the same sort of procedure as was established by the Panjáb Chief Court Act (No. IV of 1866) in case of difference between

the Judges of that Court. Under the Bill, however, the reference would be to the High Court of the North-Western Provinces, and not, as under the Act, to the High Court at Calcutta. The proposed measure would not only be agreeable to the Financial and Judicial Commissioners themselves, but would tend to give the public in Oudh additional confidence in the administration of justice.

The Motion was put and agreed to.

The Council adjourned till the 31st July 1867.

SIMLA,
The 24th July 1867. }

WHITLEY STOKES,
Asst. Secy. to the Govt. of India,
Home Department (Legislative).